

High Court of Jammu & Kashmir and Ladakh at Srinagar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 731 of 2021 RG/LP Dated: 11-08-2021

It is hereby notified that:

- i) Shri Mohd Ashraf Tak S/O Mr. Ab Aziz Tak R/O Munawarabad Sathoo Barbarshah, Srinagar shall be deemed to have suspended his practice as an advocate on the Roll of J&K Bar Council and surrendered the Certificate of Enrolment bearing Roll No. JK/419/1987 dated 15.09.1987 with effect from 2nd December, 1989 i.e the date, on taking up his employment in Government Service.
- ii) Now, the applicant is permitted to resume his practice as an advocate on the Roll of J&K Bar Council

By Order.

Yasin
11-08-2021
(Mohammad Yasin Beigh)
Registrar (Adm.)
11/8

No: 36401-09/229/LP Dated: 11-08-2021

Copy to the: -

1. Registrar Judicial, High Court Wing Srinagar.
2. Principal District & Sessions Judge, Srinagar.
3. Secretary, Bar Council of India, New Delhi
4. President High Court Bar Association, Srinagar.
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Mr. Mohd Ashraf Tak S/O Mr. Ab Aziz Tak R/O Munawarabad Sathoo Barbarshah, Srinagar A/P H. No. 221-2/B Near Masjid Mohammadiya Bemina Housing Colony, Srinagar for information.

Yasin
11-08-2021
Registrar (Adm.)
11/8